

**HIGH COURT ORIGINAL SIDE, BOMBAY
SITTING LIST W.E.F. 19th NOVEMBER 2018**

| Sr. No. | Present sitting | Assignment |
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| 1 | <p>The Hon'ble The CHIEF JUSTICE AND The Hon'ble Shri Justice M. S. KARNIK (Court Room No. 52)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Public Interest Litigations.</p> <p>(B) All Writ Petitions relating to the persons with disabilities.</p> <p>(C) All Civil Writ Petitions relating to challenging Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</p> <p>(D) All Civil writ petitions relating to Environmental issues except writ petitions assigned to Court No.2.</p> <p>(E) Civil Writ Petitions relating to Land acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>(F) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |
| 2. | <p>The Hon'ble Shri Justice A.S. OKA AND The Hon'ble Shri. Justice SANDEEP K. SHINDE (Court Room No. 13)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>A) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Pachayats etc.) including caste claims relating thereto except those assigned to Court No.5.</p> <p>B) Civil Writ Petitions relating to APMC Act including Election matters and Caste Scrutiny matters pertaining to Elections.</p> <p>(C) Civil Writ Petitions relating to Forests.</p> <p>(D) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> |

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| | | <p>(E) Civil Writ Petitions against order of Central Administrative Tribunal and Maharashtra Administrative Tribunal.</p> <p>(F) All Civil Writ Petitions relating to Women and Children.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |
| 3 | <p>The Hon'ble Shri Justice S.C. DHARMADHIKARI AND The Hon'ble Smt. Justice BHARATI H. DANGRE</p> <p>(Court Room No. 31)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Education.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto.</p> <p>(C) All Civil Writ Petitions relating to Energy and Airport.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |
| 4 | <p>The Hon'ble Shri Justice B. R. GAVAI AND The Hon'ble Shri Justice RIYAZ I. CHAGLA</p> <p>(Court Room No. 43)</p> <p>Commercial Appellate Division Bench</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Appeals under Section 13 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015.</p> <p>(B) All Arbitration Appeals pertaining to Division Bench.</p> <p>(C) All Appeals Except Tax Appeals and Contempt Appeals.</p> <p>(D) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |
| 5 | <p>The Hon'ble Shri Justice B. P. DHARMADHIKARI AND The Hon'ble Shri. Justice SARANG V. KOTWAL</p> <p>(Court Room No.53)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions Relating to Municipal Corporation, Cantonment areas, (excluding Labour /Service matters) and the matters under M.R.T.P. concerning above areas.</p> |

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| | | <p>(B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonment areas.</p> <p>(C) All other Civil Writ Petitions relating to Maharashtra Regional Town Planning Act.</p> <p>(D) Civil Writ Petitions of the Year 2017 and 2018 not assigned to other Courts.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |
| 6 | <p>The Hon'ble Shri Justice RANJIT MORE AND The Hon'ble Smt. Justice REVATI MOHITE-DERE (Court Room No. 40)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Criminal Public Interest Litigations.</p> <p>(B) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |
| 7 | <p>The Hon'ble Shri. Justice R.M. SAVANT AND The Hon'ble Shri. Justice P. D. NAIK (Court Room No. 3)</p> | <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |
| 8 | <p>The Hon'ble Shri Justice A.A. SAYED AND The Hon'ble Shri Justice B. P. COLABAWALLA (Court Room No. 28)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.</p> <p>(B) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.</p> <p>(C) Relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions of the years 2015 and 2016 not assigned to other Courts.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |

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| 9 | <p>The Hon'ble Shri Justice K.K. TATED AND The Hon'ble Shri Justice V. K. JADHAV</p> <p>(Court Room No. 34)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Civil Writ Petitions Relating to Maharashtra Co-operative Societies Act.</p> <p>(B) Civil Writ Petitions up to the year 2014 not assigned to other Courts.</p> <p>(C) All Civil References</p> <p>(D) Contempt Appeals.</p> <p>(E) All Criminal Contempt Petitions.</p> <p>(G) All Civil Work Not Assigned to other Courts.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |
| 10 | <p>The Hon'ble Shri Justice S.J. KATHAWALLA</p> <p>(Court Room No. 20) Commercial Division</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Admiralty Suits.</p> <p>(B) All Intellectual Property Matters.</p> <p>(C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board).</p> <p>(D) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.</p> <p>(E) Appeals under the Companies Act, except part-heard matters of Other Courts.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |
| 11 | <p>The Hon'ble Smt. Justice MRIDULA BHATKAR</p> <p>(Court Room No. 24)</p> | <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |
| 12 | <p>The Hon'ble Shri Justice R. G. KETKAR (Court Room No. 09)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>All Civil Writ Petitions against the orders of Maharashtra Revenue Tribunal.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |

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| 13 | <p>The Hon'ble Shri Justice M.S. SANKLECHA AND The Hon'ble Shri Justice N. J. JAMADAR</p> <p>(Court Room No. 27)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- (A) All Appeals, References and Applications under Indirect Taxes under Central Acts. (B) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax). (C) Chartered Accountant References. (D) Appeals, References and applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act,1992 including FERA, FEMA. (E) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p> |
| 14 | <p>The Hon'ble Shri Justice R.D. DHANUKA (Court Room No. 10)</p> <p>Commercial Division</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein : (A) All Suits from the year 2012 to 2016. (B) Testamentary Matters. (C) Administration Suits and Partition Suits.</p> |
| 15 | <p>The Hon'ble Smt. Justice S.S. JADHAV (Court Room No. 06)</p> | <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |
| 16 | <p>The Hon'ble Shri Justice S. C. GUPTE</p> <p>(Court Room No.16 B)</p> <p>Commercial Division</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- A) Arbitration matters under section 9 of the Arbitration and Conciliation Act up to the year 2016. B) All Arbitration matters under section 34 of the Arbitration and Conciliation Act up to the year 2016. D) Application under sections 4 and 5 of Courts Fees Act.</p> |
| 17 | <p>The Hon'ble Shri Justice K.R. SHRIRAM (Court Room No. 16 A) Commercial Division</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein : (A) All suits from the year 2017 onwards. (B) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters therein. (C) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act. (D) All Chamber work.</p> |

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| 18 | <p>The Hon'ble Shri Justice G.S. PATEL (Court Room No. 37)</p> <p>Commercial Division</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Suits up to the year 2011. (B) All Insolvency matters. (C) Summary Suits and Undefended Suits. (D) Trust Petitions.</p> |
| 19 | <p>The Hon'ble Shri Justice A. S. CHANDURKAR (Court Room No. 2)</p> | <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |
| 20 | <p>The Hon'ble Shri Justice M. S. SONAK (Court Room No. 19)</p> | <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |
| 21 | <p>The Hon'ble Shri Justice A. S. GADKARI (Court Room No. 21 Annex)</p> | <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |
| 22 | <p>The Hon'ble Shri Justice N. W. SAMBRE (Court Room No. 26 Annex)</p> | <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |
| 23 | <p>The Hon'ble Shri Justice G. S. KULKARNI (Court Room No. 16 Annex)</p> <p>Commercial Division</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Arbitration Applications under Section 9 of the Arbitration and Conciliation Act from the year 2017 onwards. (B) Arbitration Applications under Section 11 of the Arbitration and Conciliation Act. (C) Arbitration matters u/s 34 of Arbitration and Conciliation Act from the year 2017 onwards . (D) Civil Writ Petitions not assigned to Other Courts.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |

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| 24 | <p>The Hon'ble Shri Justice A. K. MENON</p> <p>(Court Room No. 17 Annex)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Matters pertaining to Land Acquisition. (B) Civil work not assigned to Other Courts. (C) Arbitration Matters not assigned to Other Courts.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY</p> |
| 25 | <p>The Hon'ble Shri Justice A.M. BADAR</p> <p>(Court Room No. 22 Annex)</p> | <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |
| 26 | <p>The Hon'ble Smt. Justice ANUJA PRABHUDESSAI</p> <p>(Court Room No. 25 Annex)</p> | <p style="text-align: center;">APPELLATE SIDE MATTERS</p> |
| 27 | <p>The Hon'ble Dr. Smt. Justice SHALINI PHANSALKAR- JOSHI</p> <p>(Court Room No. 29 Annex)</p> | <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein:-</p> <p>(A) Civil Writ Petitions arising from (i) Orders of School Tribunals . (ii) Orders of University Tribunals. (iii) Orders passed by Education Officer. (B) Civil Writ Petitions arising from Industrial / Labour Laws.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY</p> |

NOTE

- 1) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.
- 2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.

- 3) Applications/petitions for review/clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available, be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.
- 4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available and the Junior Judge is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice A.A. Sayed** and the Junior Judge of the former Division Bench.
- 5) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Division Bench of which both the Judges are not available be placed before the Division Bench headed by the **Hon'ble Shri Justice A. A. Sayed**.
- 6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.
- 7) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.
- 8) The Larger Benches and Special Benches will, as far as possible, be constituted on **Friday**.
- 9) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.
- 10) In respect of all Part-heard matters, those shall cease to be Part-heard after change in assignment. However, in case, a proposal for hearing of Part-heard matters is forwarded by concerned Bench/ Court, on the parties making such request, such proposal will be placed before the Hon'ble the Chief Justice. Only upon approval of such proposal by the Hon'ble the Chief Justice, such matters, will be assigned to concerned Bench / Court.

By Order

High Court, Original Side,
Bombay.
Date : 2nd November 2018

Sd/-
(A. M. Chandekar)
Prothonotary and Senior Master